

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 30/2012 (Suo-motu)**

**Coram**

**Dr. Pramod Deo, Chairperson  
Shri S. Jayraman, Member  
Shri V.S.Verma, Member  
Shri A.S.Bakshi, Member (EO)**

**DATE OF HEARING: 14.6.2012**

**DATE OF ORDER: 27.6.2012**

**In the matter of**

Non-compliance of para 10 of order dated 26.12.2011 in Petition No. 213/MP/2011 by Meghalaya State Electricity Board, Shillong.

**And**

**In the matter of**

1. Meghalaya State Electricity Board, Shillong
2. Chairman-cum-Managing Director, Meghalaya State Electricity Board, Shillong

**Respondents**

**Following were present:**

Shri Mehender Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri A.Kharpan, MeECL  
Shri E.Kharshing, MeECL

**ORDER**

It was noticed from the report submitted by Power Grid Corporation of India (PGCIL) that a sum of ₹ 10.18 crore including surcharge was



outstanding against Meghalaya State Electricity Board, as on 8.2.2012 in regard to transmission charges beyond 60 days.

2. The Commission vide its order dated 8.5.2012 had observed as under:

*"4. The Commission in its order dated 22.2.2012 had directed the respondent to show cause as to why action Section 142 of the Electricity Act, 2003 shall not be initiated against him for non-compliance of order dated 26.12.2011 in regard to timely payment of transmission charges and other charges in accordance with the bills raised by the Central Transmission Utility.*

*5. The first respondent vide its reply dated 19.3.2012 has submitted that MeECL is making all efforts towards payment of the transmission charges to PGCIL and requested to condone delay of clearing the outstanding transmission charges.*

*6. It, therefore, follows that the respondent has not complied with directions contained in orders dated 26.12.2011 and 22.2.2012.*

*7. We direct the second respondent to explain as to why he would not be held personally liable for non-compliance with the orders of the Commission."*

3. During the course of the hearing, the representative of the respondents submitted that subsequent to last hearing held on 15.3.2012, a sum of ₹ 10.35 crore was paid to the Power Grid towards transmission charges and during the first week of June, 2012 a sum of ₹ 2 crore has been again paid.

4. In reply to our query, the representative of the petitioner submitted that Transmission Service Agreement has been signed with the PGCIL which was confirmed by the representative of the PGCIL.

5. The representative of the PGCIL submitted that part payment to the

respondents has been received and as on date a sum of ₹ 18 crore including surcharge is outstanding against Meghalaya State Electricity Board. In response, the representative of the respondents submitted that the payment would be made on regular basis.

6. The Chairman-cum-Managing Director, Meghalaya State Electricity Board is directed to file a payment schedule for liquidation of the outstanding transmission charges on affidavit on or before 2.7.2012.

7. The matter shall be listed for hearing on 10.7.2012.

Sd/-  
**(A.S.Bakshi)**  
Member (EO)

sd/-  
**(V.S. Verma)**  
Member

sd/-  
**(S. Jayaraman)**  
Member

sd/-  
**(Dr Pramod Deo)**  
Chairperson